

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 5.00 PM of 20.04.2022 to 5:00 PM of 21.04.2022)					
Civil Matters					
1.	Sheikh Arkan Ahmad 9931327925	Md. Wakil Khan and Others	MJC No. 894/2021	The restoration petition was filed on 23.02.2021 vide MJC No. 894/2021 and this case is still pending as yet that is why in the case may order to be listed on 06.04.2021 before the Hon'ble Mr. Justice Sudhir Kumar Singh as a tied-up.	To be Listed for restoration
2.	Bimal Kumar 9431206494	Victor Roy	C.Misc. No. 913 of 2019	The matter has already settled between the parties and case has disposed of in court below, thus this case became infructuous and petitioner wants to withdraw this case.	To be Listed for withdrawal
3.	Bimal Kumar 9431206494	Prem Kumar Jha	CWJC No. 2617 of 2018	The petitioner was school teacher and he was terminated from his post on 08.07.2016 on the erroneous ground, thus this case may kindly be taken up on priority basis.	No Urgency
4.	Mahasweta Chatterjee 8294731916	Raj Kumari Devi	CWJC No. 2474 of 2018	The petitioner filed writ application for quashing the order dated 07.11.2017 issued by the Director has reappointed the petitioner to the post of Mess Servant (Cook) and posting her in the Aftercare Home, Gai	No Urgency

				Ghat Patna against the sanctioned vacant post in the initial pay scale of Rs. 5,200 / -- 20,200/-.	
5.	Mahasweta Chatterjee 8294731916	Md. Ahsanul Haque	CWJC No. 15256 of 2016	The petitioner filed writ application for quashing the order dated 28.12.2015 passed by the District Magistrate, imposed a punishment to the petitioner in a Departmental Proceeding by putting him lowest stage of grade pay of Rs. 9300 to 34,200 /- permanently without holding any enquiry as contemplated under the Rule 17 of the Bihar Government Servants (CCA) Rules.	No Urgency
6.	Mahasweta Chatterjee 8294731916	Vinod Prasad Karan	Civil Review No. 121 of 2021	The instant application is filed on 17.07.2021 for review of order / judgment dated 23.08.2018 passed in CWJC No. 7060 of 2014 by the Hon'ble court since 06.07.2021 the matter is no where in the list.	Office to verify and to be listed before the appropriate Bench
7.	Mahasweta Chatterjee 8294731916	Sudha Kumari	CWJC No. 16394 of 2015	The petitioner was appointed as ANM in the year 1980 and the date of birth recorded in her service Book is 05.05.59; subsequently in the year 2015 dispute raised regarding her date of birth being 27.08.54 and the petitioner was made to retire treating her date of birth on 27.08.54. The urgency is that the petitioner retired from service 2019 till date no payment of retiral benefit and the petitioner has no income for the 7 years and she is left without any proper treatment.	To be Listed
8.	Mritunjay Pd. Singh 9934427432	Bibhuti Bhushan	CWJC No. 4767 of 2018	Respondent authority is constructing the construction over the Khatiani Land of	No Urgency

				petitioner without Acquisition of the Land and without payment of compensation. Hence this case may kindly be heard out of turn.	
9.	Md. Ataul Haque 9835082113	Nutan Sinha	CWJC No. 20546 of 2010	Writ petition was filed for payment of salary and there is Judicial order of this Hon'ble Court dated 21.06.2019 with a direction list this case on 01.07.2019 under the heading "For Admission" but till today the same was not listed as yet.	No Urgency
10.	Prashant Sinha 9334142016	Sameer Kumar Singh	CWJC NO. 2971/2020	The case was directed to be listed on 05.03.2020 retaining its position. The case may be listed in terms of the order dated 05.03.2021 (copy of the order is enclosed). The case was mentioned on 21.09.2021 and the Hon'ble Court was pleased to direct the Office to verify, vide sl.no.10 in the mentioning matter list dated 22.09.2021, till date the case has not been listed.	No Urgency
11.	Kanhaiya Jee Tiwary 9661461725	Kunwar Singh	CWJC No. 14303/2017	The aforesaid writ application for granting and giving direction to the Respondent authorities allow the pensionary benefit and that the petitioner aged about 72 years at the present time. He is very old person, therefore this case is very urgent, So kindly this case may be permitted/listed this cause list.	No Urgency
12.	Mukesh Kumar No. 1 9934613419	Prabhat Kr. Singh & Ors.	CWJC No. 19801/2021	The aforesaid case is totally covered by the order of the CWJC No. 2454/2018, and CWJC No. 2454/18 is disposed of. Therefore let it be heard in terms of CWJC No. 2454/2018.	May be mentioned before the respective Bench only where the matter is listed

13.	Mukesh Kumar No. 1 9934613419	The State Bank of India Krishi Vikash Branch, Nawadah	CWJC No. 23618/2012	Vide order dated 18.08.2015 the aforesaid case was admitted for hearing, but as yet it is not listed for hearing, though the termination of petitioner has been set-a- side and Award was pronounced, which is under challenged by the Bank/employer, Hence, Resp. are suffering from accute financial crises, so let it be heard on priority basis.	No Urgency
14.	Rakesh Kumar 9939095606	RamPrabodh Thakur	CWJC No. 6319/ 2019	The petitioner has been superannuated on 30/06/2010 and pension granted on 29/03/2014 and his pension has granted without ACP/MACP. He has suffering from old age disease. Kindly list this case out of turn.	No Urgency
15.	Ajit Kumar Singh 9431660499	Bikram Ram	M.A. No. 670/2018	In this appeal the appellant filed case for dissolution of his marriage u/s 12 of the Hindu Marriage Act. And the so called wife of the petitioner is claiming maintenance and D.W. was issued against the appellant. So this case may kindly be listed as priority basis.	No Urgency
16.	Ajit Kumar Singh 9431660499	Bipin Kumar	MJC No. 1579/18	The aforesaid contempt application has been filed in the year 2018 and due to filing of L.P.A. No. 251/18 dismissed on 11/12/18 thereafter the OP contemnor filed Civil Review No. 131/2019 which was withdraw on 02/03/22 consequently the MJC No. 1579/2018 has kept pending as argued by the BSEB Patna and the candidate suffers a lot. So, this case may kindly be listed and taken up on priority basis.	No Urgency

17.	Ajit Kumar Singh 9431660499	Birendra Lal Srivastava	CWJC No. 15637/2015	The petitioner filed the aforesaid writ petition for getting promotion from lower grade pay scale to higher grade pay scale as per Bihar Vehicle Drivers (Appointment and service rules 2007 which was came into effect since 08/11/96. But till now this case has not been finally disposed of though the Respondent are taking time for final counter affidavit due to out come of Hon'ble Supreme Court. The promotion matter relates to Reservation has been disposed of much earlier. So this case may kindly be heard on priority basis.	No Urgency
18.	Rajesh Kumar	N/A	CWJC No. 17211/2019	Petitioners worked uninterruptedly for last 23 years. They were directed to be regularised in class IV grade, under court orders. Instead the management appointed them afresh in 2017, wiping out the entire benefits of past services, for which they are entitled. The case is covered by a Constitution Bench decision of Hon'ble Supreme Court reported in AIR 1990 SC 1607 (Direct Recruit's Case). All petitioners are to retire. Infact one of petitioner has died and the family is not getting any pension.	No Urgency
19.	Anuj Kumar 9939993599	M/s Phenomenal Projects Pvt. Ltd.	CWJC No. 20303 of 2021	The aforesaid case has been filed for quashing the notice dated 10.09.2021 for non-compliance of order dated 08.07.2019 passed in RERA/SRM/238/2018 for punishment of non-registration and imposition of penalty.	May be mentioned before the respective Bench only where the matter is listed

				Other consequential relief/s are also sought for. Therefore, Your Lordship may kindly hear this matter on a priority basis otherwise the Petitioner will suffer irreparable loss. The matter may be listed on priority basis.	
20.	Dhananjaya Nath Tiwari 9430073833	Naresh Prasad	CWJC No. 23971 of 2020	The above matter relates to cancellation of PDS License of the petitioner which is source of livelihood, hence the above case not be listed for its disposal.	Office to verify
21.	Dhananjaya Nath Tiwari 9430073833	Rajeev Ranjan Kumar	CWJC No. 10953 of 2021	The above matter relates to cancellation of PDS Lisence. On 02.11.2021 the Hon'ble DB II direct to file CA in the matter, which has been filed and the case was ordered to be listed after 8 week. Even after order of Hon'ble Court, the case has not listed till date. Hence the same may be listed.	Office to verify
22.	Dhananjaya Nath Tiwari 9430073833	Sarfaraz Alam	MJC No. 392 of 2022	The above modification petition has been filed for modification of order dated 08.02.2022 passed in CWJC No. 20231 of 2021 by the Hon'ble DB I with regard to release of vehicle in a case U/s 7 of EC Act. Hence the above case may be listed before appropriate bench.	To be Listed for modification
23.	Ujjwal Kumar Mishra 8709976703	Pt. Ujjwal Kumar Mishra Foundation College	CWJC Token No. 7017/2022	In the abovesaid case matter is related to affiliation for the session 2022-2025. The academic session apply on portal is going to start from May 2022 but till date the University is not processing further.	Office to verify
24.	Ajit Kumar Singh 9431660499	The Managing Director, BSFC Supp Copt. Ltd. And Ors.	LPA No. 793 of 2019 (Arising out of CWJC No. 06 of 2017)	The respondents B.S.F.C. has filed this LPA mentioned above with a view to linger the matter in which the punishment	No Urgency

				order of the writ petitioner has been set aside on 20.11.2017 and direction has been given to pay the entire consequential benefits to the petitioner. But the respondents after being seen the filing of contempt petition on 03.12.2018 by the writ petitioner, the present LPA has been filed on 08.07.2019. so this case may kindly heard on priority basis.	
25.	Shashi Bhushan Kumar 9334096692	Bijendra Kumar and another	MJC No. of 2022 (ECBRHC01 - 32328/22.	May be Taken up tomorrow as Body Warrant has been issued in Certificate Case and due to political pressure police chasing the petitioner for arrest I certificate case.	No Urgency
26.	Abhinab Kumar	Taj Mohammad	CWJC No. 17701/2016	The petitioner is a retired employee posted as Key Man under Patna Municipal Corporation, who has worked for further six month after superannuation by an office order of Respondent no. 3 (Annexure-1), the payment of that very period has not been made till date. The petitioner is a senior citizen having many medical complication due to which is in great need of money. The matter is pending since 2016. Therefore prayer is to list and hear this matter on priority basis.	No Urgency
27.	Ravindra Kumar 9334047857	Ajay Kumar Singh	MJC No. 279 of 2022 (Restoration)	Civil Miscellaneous No. 191/2020 was dismissed for default on 20.05.2020 due to non compliance of pre-emptory order. So the restoration application has been filed. It may be listed for restoration of	To be Listed for restoration

				the case so that it may be heard on merits.	
28.	Vishal Vikram Rana 9470737947	Ram Chandra Sharma	CWJC No. 2974/2020 (I.A. No. 1/2022)	That without any fault of the above named petitioner entire retiral dues with pay. Pension has still held and petitioner has become hand to mouth. It is therefore abovesaid matter may be heard as soon as possible in the end of justice.	To be Listed for IA
29.	Vijay Kumar Singh No.1 9431647952	Triveni Dushadh	CWJC No. 158 of 2019	Urgency is now the private respondents are making constructions over the land forcibly after loosing their case in Bihar Land Tribunal without challenging the said order before appropriate forum, creating all the disturbance towards the possession of petitioner including lodging the criminal cases as the private respondents are strong persons and the petitioner being poor person. Private Respondents have been appeared. The said writ has been filed for direction of authorities to implement the order passed by Bihar Land Tribunal as the said order has not been challenged as yet though order was passed in the year 2016 by the respondents. Hence the case may be heard as priority basis as earlier order was passed, list this case immediately after appearance or receipt of service of respondent.	No Urgency
30.	Shailesh Kumar 9801294071 7903154714	Mithilesh Kumar Singh	CWJC No. 4694/2020	The writ petition has been filed for quashing of office order vide memo no. I.E.D./336 dated 13.01.2020 passed by Executive Director,	No Urgency

				Institute of Entrepreneurship Development, Bihar, Patna whereby petitioner has been removed from his service of Programme Based Assistant (Assistant Trainer) with immediate effect. The identical case bearing CWJC No. 10352/2020 is running in the cause list of Hon'ble Mr. Justice P.B. Bajanthri and is adjourned to be listed on 10.05.2022. Therefore this case may also attach alongwith CWJC No. 10352/2020.	
31.	Rabindra Kumar Priyadarshi 9931044121	Shambhu Nath Das	CWJC No. 9143/2018	Petitioner does not want to persue the matter before this Hon'ble Court. Hence prayer is for withdrawal of the same.	To be Listed for withdrawal
32.	Amrendra Kumar Sinha No. 1 8969481262	Pushpanjanli Kumari Verma	MJC No. 257/2022	The matter is utmost urgent. Petitioner filed this case for Transfer a case vide Matrimonial Case No. 112/2020 (Divorce) pending in the court of Principal Judge, Family Court, Bhagalpur to Principal Judge, Family Court, Begusarai, where a case vide Maintenance Case No. 2/2021 is pending. The petitioner filed a Complaint Case 23(c)/2021 against the Opp. Party and his family, which is pending before learned Rajiv Ranjan, J.M. 1 st Class, Begusarai.	To be Listed
33.	Vinay Mistry 8987041352	Raj Kishore Sinha	MJC No. 174 of 2022	The MJC application has been filed twice on two different dates through e-portal, due to inadvertence. And both the MJC application has the allotted different MJC No. bearing MJC 45 of 2022 and MJC 174 of	Office to verify and to do the needful. Ld. Counsel to inform the office concerned

				2022. It is humbly requested to grant the permission to withdraw the MJC No. 174 of 2022 in aforesaid circumstances.	
34.	Ram Hriday Prasad 9304001516	Ragini Jaiswal and Another	MJC No. 819/2021	CWJC No. 1408 of 2020 was disposed of by Hon'ble Patna High Court on 17.02.2020 with a direction to State Power Holding Company Ltd. To remove the electric pole from the land of petitioner within 3 weeks from the receipt of order. In spite of clear direction the BSP Holding Company Ltd. Has not removed the electric pole due to which the petitioner are in distress. Due to distress petitioner no. 2 died.	No Urgency
35.	Ram Hriday Prasad 9304001516	Ashwani Kumar Verma	CWJC No. 19084 of 2018	The petitioner is aged about 70 years. The petitioner retired on 30.09.2011, but after 6 years of retirement on 08.01.18 order has been passed to start proceeding under Rule 43(6) of Bihar Pension Rule, which is unfair and illegal.	No Urgency
36.	Umesh Kumar Singh 9431046456	Dukhhran Ram	I.A. (Stay Petition) in S.A. No. 91 of 2020	I. A. (stay petition) has been filed in S. A. no. 91 of 2020 for stay of further proceeding of Execution case no. 4 of 2007 pending in the Court learned Munsif Gopalganj. It further submitted that there is residential house also in the disputed plot and this is the urgency for hearing of stay petition.	To be Listed for IA
37.	Dhananjay Kumar 6202350397	Arjun Kumar and others	CWJC No. 4616/2020	As per law the school should be constructed at Dona. It is near Head Quarter of Gram Panchayat who Full-fill all other requirement but, at the instance of people	No Urgency

				of vested interest, upgraded school has been shifted at Dafalpura Building is being constructed at Dafalpura who does not Full-fill all requirement as provided under law. People are objecting. After construction it may cause problem. Matter is urgent.	
38.	Rananjay Kumar 9835404482	Gajendra Prasad Yadav and Another	CWJC No. 1466/2021	The application filed for the petitioners are senior most teacher of the school but misappropriation of Government found by the Government Body and headmaster of the school. The matter is very urgent in view of the fact that the Government body and headmaster of the school have further misappropriated the grant disbursed to the school in the year 2021 and they did not give any penny to the petitioners from such grant. Hence, present petition may be heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
39.	Madan Mohan 9631067997	Janki Devi and Anr	EC-BRHC01-33344-2022	The Petitioners have filed the aforementioned case for quashing the notice issued under section 3 and section 6 of Bihar Public land Encroachment Act,1956 whereby Petitioners have been directed to remove the encroachment from the plot in question. On the said plot thatched house and sahan of the Petitioner is situated since last 40-50 years and the Petitioners are landless persons. Show cause has been filed in this case, but without passing final order the Respondents are proceeding with the land	To be Listed once case no is generated

				encroachment proceeding and hence the necessity of urgent listing.	
40.	Sanjay Kumar Tiwary 9431075811	Kedar Prasad Gupta	CWJC No. 18311 of 2019	Matter relates to renewal of P.D.s. License of petitioner which not being done without any valid reason for which petitioners representation before licensing authority cum SDO (Respondent No. 3) is still pending petitioner wants disposed of the same within time frame.	No Urgency
41.	Ravi Ranjan 8969238596	Manik Lal Prasad	EC-BRHC01-32914-2022	<p>Petitioner who is chief councilor of Khusrupur nagar panchayat is aggrieved by illegal requisition filed against him for convening special meeting for discussion of no confidence motion as against the petitioner. Within a period of three months two amendments have been brought in municipal act by which once provision of no confidence motion was deleted and then reinserted by another amendment but there are serious lacuna as to interpretations of said amended provisions for which an opinion has been sought from Respondent department which is still pending but inspite of that the private respondents have brought second requisition before the petitioner for convening special meeting.</p> <p>Urgency is that private requisitionist respondents are adamant to call and fix date for special meeting without waiting for anything at all in highly illegal manner.</p>	To be Listed once case no is generated

42.	Shailendra Kumar Sinha 9835201756	Pradeep Kumar Singh	C.W.J.C.No. 8008 of 2016	The writ petition filed for quashing of order of punishment dated 31.12.2013 by R-2 awarding a major punishment of stoppage of 4 increment with cumulative effect after being held guilty of irregularity in purchase of Tractor on the basis of show cause filed by the petitioner, purchased Tractor along with cultivator on the price limit of Tractor only fixed by the Department. Now the petitioner has superannuated from service during the pendency of this writ and is suffering huge monetary loss on account of order of punishment which is based can no material at all as the Tractor alongwith cultivator was purchased within the price limit fixed by the Department.	No Urgency
43.	Pradeep Kr. Singh 9973095687	Julee Devi	CWJC No. 17053/2018	This matter is related to selection of sevika of Anganwari. In this case last order had been passed dated 21.08.2018, in which order was passed by Hon'ble Court to list this case after three months. At the time of filing of case, petitioner age was 45 years and today she is about 49 years. The retirement age of sevika is 60 years, so ten years has left for attaining the age of retirement. In his case pleading is complete. Therefore it is prayed that kindly list this case out of turn and heard.	No Urgency
44.	Pradeep Kumar Singh 9973095687	Sita Kumari	CWJC No. 14785/2018	This case is for selection of Anganwari Sevika. In this case also last order dt. 21.08.2018, in which	No Urgency

				order passed that list this case after three months. In this case, Advocate Pradeep Kr. Singh appears for Respondent no. 8, Julee Devi, who is about to 49 years and retirement age of sevika is 60 years. Therefore few years has left to attain retirement age. Therefore it is urgent for posting.	
45.	Pradeep Kumar Singh 9973095687	Jyoti Jha	C WJC No. 11253/2018	In this case pleading is complete, In this case approx 3 lakhs rupees is due on respondent authorities. Petitioner is a widow, having two daughter, she has need of money, In absence of money, she could not settle the marriage of her daughter. Therefore it is very urgent for posting.	No Urgency
46.	Awadhesh Kumar Mishra 9308068153	Mosmat Bili Sahidan	MJC No. 200/2019 Arising out of I.A. No. 7333/2012 in M.A. No. 359 of 2007.	It relates to restoration of I.A. No. 7333/2012 filed in M.A. No. 359 of 2007. This matter is very urgent because substitution petition has been dismissed for default. Hence, this case may kindly be listed for orders before an appropriate bench.	To be Listed for restoration
47.	Sanjay Kumar 9470667941	Prashant Gaurav	CWJC No.19007 of 2018	This matter petitioner to appointment in which there was direction to the NTPC to file counter affidavit within two weeks from 25.9.2018 matter is not being listed as no C.A. has been filed.	No Urgency
48.	Harendra Singh 9431850641	Ram Sevak Prasad	CWJC NO- 13038/2019	For tagging this case with squirrely similar case CWJC No. 13518 of 2019. The Petitioner is a 68 years old man and the matter is with regard to pensionary benefits.	No Urgency
49.	Harendra Singh 9431850641	The Management of Punjab National Bank	CWJC NO- 3708 / 2013	The Respondent No.- 6 is very poor person and belongs to Schedule Caste and terminated	To be Listed

				employee of the Petitioner Bank and due to non-disposal of the present case he is facing financial hardship, therefore, requires urgent hearing in the matter.	
50.	Chitranjan Sinha 9430253739	Prince and others	C.W.J.C. No. 6259 of 2019	The present writ application is a Tied-up matter of Hon'ble Mr. Justice Madhuresh Prasad. The case was heard continuously on 24.03.2021, 25.03.2021 and 26.03.2021. The parties were directed to obtain instruction as to how many of the petitioners figure at such a position in merit panel of Clerk in the Civil Courts of Bihar so as to claim appointment against the 273 posts which remained vacant due to non-joining vide order dated 26.03.2021 and the matter was directed to be listed on 07.04.2021 at 12.30 P.M. The matter was mentioned on 12.04.2022 and the office was directed to verify and comply with the judicial order vide mentioning matters published on 12.04.2022 at serial no. 36. Despite the aforesaid direction, the case has not been listed.	Office to verify and to do the needful
51.	Binay Kant Mani Tripathi 9934068158	Pyare Singh and Another	CWJC No. 6325 of 2021	The aforesaid writ application has been filed commanding the respondents to make payment of compensation for acquiring the land of petitioners for construction of Mansi River Bank Road and digging the earth from petitioner's raiyati land which made the agricultural land ditch without following the	May be mentioned before the respective Bench only where the matter is listed

				provisions of Bihar Land Acquisition Act. The petitioners are farmers and no compensation amount has been paid to them the aforesaid case may be heard on the priority basis in the next week.	
52.	Vivek Kumar Singh 9334699853	Babu Lal Sah	MJC No. 1631 of 2017 (Arising out of CWJC No. 15707 of 2004)	Petitioner mentioning has been allowed on 14.12.2021 but case has not been listed for hearing till date. The petitioner has permanent disability of almost 95% and has been denied payment of salary from May 2003 till 30.09.2021. The petitioner has attained age of superannuation on 30.09.2021 and he and his family members are starving of hunger.	Office to verify and comply earlier direction on mention-slip
53.	Pradeep Kr. Singh 9973095687	Mahesh Kr. Singh	MJC No. 3844/2019	This case earlier listed for orders for Lok-Adalat in the court of Hon'ble Mr. Justice Satyavrat Verma 'J' on 07.03.2022 and on the request of petitioner Advocate matter referred to bench, because grievance was not fulfilled by the respondents. Therefore kindly list his matter in bench.	Office to verify
54.	Ajit Kumar Singh 9431660499	M/s Shree Maheshwari Distributor	LPA No. 1537/2019	This case may kindly be listed under the heading "For Hearing" because the present appeal has been filed for redressal of financial crunch. So this case may kindly be listed.	No Urgency
55.	Siyaram Pandey 9708943886	Bipin Kumar	CWJC No. 6624/2018	The present case is covered with on Umesh Mandal & Ors. Vs. The State of Bihar & Ors. (CWJC No. 20170/2016) So the case may be listed for disposal of the said matter.	No Urgency
56.	Siyaram Pandey	Manoj Kumar Poddar	CWJC No. 16327/2019	The present case is covered with Sangita	No Urgency

	9708943886			Kumari Vs. The State of Bihar CWJC No. 20784 of 2019. So the case may be listed on priority basis.	
57.	Sahjanand Sharma 9304238339	Shiv Shankar Paswan & others	C.W.J.C. No. 6222 of 2014	This case relates to land dispute and early hearing is required in the meantime petitioner No. 1 died on 03.05.2021 and substitution petition and I.A. filed the same may be taken up for substituting petitioner No.1 by his legal representative since this case required early hearing. So substitution is necessary for hearing thus the same be pleased for order for any earlier date of proper order.	To be Listed for IA
58.	Sanjay Kumar Tiwary 9431075811	Priyanka Devi	CWJC No. 20299 of 2019	Matter relates to illegal selection of private respondent as PDS dealer on the basis of wrong residential certificate by playing fraud for which objection is filed by petitioner who is also claimant but without deciding objection licence has been granted to private respondent, petitioner wants disposal of objection within time frame.	No Urgency
59.	Sanjay Kumar Tiwary 9431075811	Raj Chauhan	CWJC No. 7884/2019	That the vehicle of the petitioner has been seized by the Forest Official and vehicle is kept under the open sky degrading day to day. Matter is very urgent may kindly listed out of turn.	To be Listed
60.	Ajit Kumar Singh 9431660499	Randhir Singh & Ors.	MJC No. 1018 of 2021	There are eleven teaching staff have filed the writ petition for shifting the date of appointment from the date of their initial appointment and all consequential benefits in service and grant of promotion treating the initial date of appointment. And	No Urgency

				accordingly Hon'ble Mr. Justice Anil Kumar Upadhyay has been pleased to pass order on 27.08.19 directing the University to treat the initial date of appointment and to pay all consequential benefits in the light of the order based on Justice S.C. Agrawal Commission within period of three month. But till now the relief has not have redressed.	
61.	Abhinay Raj 9472966355	Rajesh Kumar	CWJC No. 20954 of2018	The present matter is related to Compulsory Retirement and one connected similar matter CWJC No.23655 of 2018, was taken up on 20/04/22 and the Hon'ble Court has been pleased to fix the matter on 18/05/2022. The prayer only is for putting the instant writ petition along with CWJC No.23655 of 2018 as both the matter involve same question of compulsory retirement and in fact are of the same department.	May be mentioned before the respective Bench only where the matter is listed
62.	Rajiv Ranjan Kr. Pandey 8210270372	Gorakh Nath Ojha	MJC No. 641/2022	This petition is filed for restoration of C. Misc. No. 229/2021 to its original filed which has been dismissed for default due to non-compliance of the "Pre-emptory order" deated 25.11.2021 passed by Hon'ble Mr. Justice Nawneet Kumar Pandey.	To be Listed for restoration
63.	Awnish Kumar 8969238596	Sudheer Kumar Singh	CWJC Token No. 7221/2022	A tender notice has been published by the Water Resource Department, Govt. of Bihar is purchase of new cement bags to be used in flood fighting when up till 2020-21 it was purchasing old cement bags at considerable less	To be Listed once case no is generated

				price. It is to be mentioned that untill 2020-21, old cement bags were [purchased for Rs. 4.07 paise per bag whereas during the financial year 2021-22 it was purchased for Rs. 15/- (approx) per bag because of which about more than 50 crores of poor tax payers money has been misused by the Deptt.	
64.	Rajeev Kumar Singh 9431022601	The Bihar State Physical Education Service and Ors.	CWJC No. 5107/2018	The issue involved in the present case has already been decided by Apex Court in Civil Appeal No. 8226-8227 of 2012. Petitioner want disposal on same terms.	No Urgency
65.	Rajeev Kumar Singh 9431022601	Ram Krishna Kaushal & Ors.	CWJC No. 15628/2017	The instant writ application was filed on 11/10/2017 for grant of pay scale to petitioners. Since 26/04/2018 the matter is nowhere in the list.	No Urgency
66.	Rajeev Kumar Singh 9431022601	Rakesh Kumar & Ors.	CWJC No. 18830/2008	The instant writ application was filed on 15/12/2008 for quashing of memo dated 27/06/2007 issued by D.M., Patna and its follow up order dated 03/07/2007 issued by the Mukhiya by which the employment of the petitioner on the post of Siksha Mitra has been cancelled. Since 16/03/2020 the matter is nowhere in the list.	No Urgency
67.	Rajeev Kumar Singh 9431022601	Gudiya Kumari	I.A. No. 1/2022 in CWJC No. 3425/2018	I.A. has been filed for restraining the respondent no. 7 from performing the duties I.A. may be directed to be listed.	To be Listed for IA
68.	Rajeev Kumar Singh 9431022601	Tapeshwar Safi & Ors.	CWJC No. 23264/2013	Petitioners wants to avail the remedy before the appointing authority. So they want that this case may be relegated back to appointing authority.	To be Listed for withdrawal

69.	Rajeev Kumar Singh 9431022601	Vibha Jaiswal	CWJC No. 2071/2017	The instant writ application was filed on 13/01/2017 for quashing of memo dated 02/06/2016 by which claim of petitioner for her appointment as Lady Supervisor in disability quota of B.C. Category was rejected. Since 21/03/2020 the matter is nowhere in the list.	No Urgency
70.	Krishna Kant Singh 9835495681 8809562132	Anju Devi	CWJC No. 18059/2013	The case is of 2013 and has not been taken up till date. Hence, the same be listed.	Insufficient details
71.	Krishna Kant Singh 9835495681 8809562132	Jai Prakash Singh	C. Misc. No. 1450/2018	Notice were issued to the Respondents vide order dated 05.09.2019. Thereafter the case has not been listed. The matter is urgent as the petitioner is suffering monetary loss.	No Urgency
CRIMINAL MATTERS					
72.	Bhashkar Shankar, Mob. No. 9430510963	Arun singh	IA No.- 3/2022 Cr.Appeal no. 498 of 2018 (DB)	In the above noted case I.A. No.3 of 2022 has been filed for suspension of sentence and relating matter appellat on Bail. Appeallant is in jail from morethen 6 years. Marriage ceremony has also been fixed of son of appellat namely Baljeet Kumart on 08.06.2022. So kindly list this case and hear this matter on priority basis.	To be Listed subject to the availability of digitized record
73.	Ram Prawesh kumar 9835897582	Badi Ujjma @ Badi Ujjma Shekh	CR. MISC.- 1531/2022	The aforesaid case of the petitioner is the same P.S. Case i.e. C-1 case No. 162 of 2021 and the similar other accused persons namely Pramod Paswan are also listed the consolidated list of Hon'ble Mr. Justice Purnendu Singh vide Cr. Misc. No. 63489 of 2021, the Cr. Misc. No. 1531 of 2020 also tag with Cr. Misc. No. 63489 of 2021	May be mentioned before the respective Bench only where the matter is listed

				so that both cases heard together as because both the cases are same C-I case no. 162 of 2021.	
74.	Jayram Sharma Mob.No.94316 46409	Binod & Another	Cr. Rev. No. 1327/2018	Petitioner not named in F.I.R. not even a single word against the petitioner in the entire record. The petitioner are low paid employees and are being dragged in lengthy litigation for thirteen litigation & as such the matter is very urgent.	No Urgency
75.	Prahhat Prasoon, Mob. No. 9122123123	Md. kaiyum	Cr. Misc. No.63378/2021	After through Investigation , The I.o. did not find prosecution case to be true so charge sheet was not submitted against the petitioner. Because of wrong conception of law cognizance has been taken against the petitioner ignoring glaring evidence on record.The petitioner is being vested by local police, So matter is very urgent.	May be mentioned before the respective Bench only where the matter is listed
76.	Mr. Ajay Kumar Tiwari, Mob. No. 9835613681	<i>Babu</i> @singh @vikash Singh	Cr. Appeal No. 227/2020 (DB)	In the above mention case Appellant is in custody for more then 7 years. Therefore may kindly list this case 'for order before appropriate bench, your lordships.	To be Listed subject to the availability of digitized record
77.	Mr. Ajit Kumar Singh , Mob. No. 9431660499	Bikram Ram	Cr. Revision, 286/2020	The matter is of 2018 and the petitioner has challenged the order dt. 26.06.18 for making payment for maintainance to the so called wife of petitioner become the lady (so called wife) was the wife of elder brother of petitioner and no marriage ceremony was taken place .And D.W was issued against the petitioner.	No Urgency
78.	Rajeev Kumar,	Jaimanti Devi	Cr. Misc. No.	In the above noted the	May be

	Mob.No.- 9934094694		70473/2021	petitioner is old lady aged about 82 years and custody since 7 months. The Hon'ble requested this case heard in priority basis.	mentioned before the respective Bench only where the matter is listed
79.	Rajeev Kumar, Mob.No.- 9934094694	Dharmendra Yadav @ Dharmendra Kumar	Cr. Misc. No. 8983/2022	In the above noted the petitioner is made any accused in Kudaganj P.S. Case No. 51/2018 and same P.S. Case No. others accused persons have been also filed in Cr. Misc. No. 65114/2021 and Cr. Misc. No. 67972/2021 all cases are same P.S. The Hon'ble requested all case has been tagged.	May be mentioned before the respective Bench only where the matter is listed
80.	Barun Kumar Chaudhary 9334960965	Devendra Jha	Cr. Misc. No. 67004 of 2021	For withdrawal of R. Bail application due to same reason.	May be mentioned before the respective Bench only where the matter is listed
81.	Dinesh Maharaj, Mo.No. 9431189629	Ravi Kumar	I.A. No. 1/2022,Appeal No. 505/2022(SJ)	The appeal has been preferred against order of conviction dated 18.12.2021 and Judgment dated 21.12.2021, whereby and where under the learned lower court has been convicted and sentenced to undergo rigorous imprisonment for 5 year and fine and misused of Rs. 10,000/- during trial the appellant the in custody for 3 monts, and never misused the privilege of Bail. After conciction the petitioner was taken into list the IA no. 1/2022 and be pleased to list this case on priority basis and may kindly be hear.	To be Listed subject to the availability of digitized record
82.	Dinesh Maharaj, Mo.No. 9431189629	Raj Kumar Rai @Tofa	I.A.No.1/2022, in Cr. Misc. No. 413/2020 (DB)	The appealant is in custody for more then 5 years, the IA No. 1/2022 is for grant of Bail. Hence prayed for	To be Listed subject to the availability

				direction to list this case priority basis and may kindly be heard.	of digitized record
83.	Sushil Kr.Singh, Mob. No. 9431221125	Dev Chandra Choudhary	Cr.Appeal (SJ) No. 354 of 2013	The aforesaid appeal has been admitted and the appellant has been granted bail vide order dated 08.05.2013. Due to pendency of the said appeal for nine years, no retired dues have yet been paid to the appellant and there is no other source of income for the livelihood of the appellant and their Respondents. Therefore, kindly may please to your Lordship heard this case on priority basis as early as possible.	No Urgency
84.	Amit kumar Singh, Mob. No. 9939088008	Narayan Kumar	Cr. Misc. No. 12245 of 2017 (Quashing)	The petitioner is govt. employee and his promotion is pending since long even after the order of cognizance dated 16.08.2005 passed in connection with the SC/ST P.S. case no. 41 of 2001 has already been quashing by the Hon'ble high court patna "squarely covers" the case of the petitioner being single FIR as well as single cognizance order too. It is therefore prayed that this petition be case is listed at present.	No Urgency
85.	Mr Alok Kumar Alok, Mob. No. 9334149971	Mukesh Kumar	Cr. Misc. No. 64158/2021	In this case petitioner's wife is seriously ill suffering from a penal problems and that petitioner being the husband to take care of his wife and meet his immediate physical and financial needs and other relative reside outside Bihar. Since there is serious apprehension of the petitioner being arrested by the police. As	May be mentioned before the respective Bench only where the matter is listed

				such this case may kindly taken up on priority basis by this hon'ble court. Prescription attached in this mention slip.	
86.	Nishant Kumar Jha, Mob. No. 9934431232	Vikash Sahani@Vikashkumar	EC- BRHCO1-81817-2021	This is an application for anticipatory bail for the petitioner in connection with Nandi P.S. case No. 188/2021 which is defective at present. The petitioner has been arrested by the police in connection with the said case and as such the instant anticipatory bail application has become infructuous. Therefore, the said anticipatory bail application may be made before the Hon'ble bench. The said case may be listed at the earliest.	Office to verify and to do the needful Ld. Counsel to inform the office
87.	Virendra Akumar, Mob. No. 9006493700	Virendra Mahto and other	Cr. Appeal (SJ) No. 3585/2021	Ragular bail petition was earlier heard and notice issued to Respondent by order dated 30.11.2021 and process will be filed on 02.12.2021. Notice was duly served to Respondent and service report was received on 18.02.2022 and 12.02.2022 respectively, But till date respondent not appeared in this case and Appellants are in jail since long. It may kindly listed for bail purpose.	Office to verify
88.	Mahendra Pathak 9835436369	Gaurabh Kr. Jha @ Gaurav Jha & Another	Cr. Rev. 703 of 2021	This case relates to Juvenile Justice petitioners are in Jail since long. This case has been mentioned before Hon'ble Mr. Justice Sudhir Singh and his Lordships has been pleased to allow and accept the mentioning thrice last the mentioning has been allowed on 12.04.2022 by his Lordships but yet the case has not listed urgently in daily cause	Office to verify

				list.	
89.	Sharda Nand Mishra 94304506915	Saurav Kumar @ Anish Kumar	Cr. Rev. No. 228/2022	This criminal revision application is being filed against Judgment/Order dt. 24.07.2021 passed by Addl. Session judge-I – Cum – Spl. Judge (Children Court), Saharsa in Criminal Appeal No. 06/2021 by which order learned Criminal Appeal No. 6/2021 has been pleased to reject the prayer for appeal to the petitioner and confirmed the order dated 21.06.2021 passed by Learned Principal Magistrate, Juvenile Justice Board in J.J.B. No. 81/2021 by which Ld. Magistrate rejected the bail application to the petitioner, who is accused in Salkhua P.S. Case No. 41/2021, U/s 302, 120(B), 34 of IPC and U/s 27 Arms Act. Petitioner is in jail custody 10.03.2021 without any fault of his part. Hence placed for hearing as matter is urgent one.	May be mentioned before the respective Bench only where the matter is listed
90.	Dhananjay Mishra, 9471955809	Phool Sharif Mian & Another	I.A. No. 03/2021 in Cr. Appeal No. 347/2017 (DB)	Earlier the mention was allowed and the DB of Hon'ble Mr. Justice Prabhat Kumar Singh 'J' is available sitting with Hon'ble Mr. Justice A.M. Badar 'J', Hence the matter should be listed before the Bench for hearing on the point of bail in Cr. Appl. No. 347/2017 (DB).	Office to verify and to list, if appropriate Bench is available
91.	Dhananjay Mishra, 9471955809	Suryamani Kumar	Cr. Appl. No. 4609/2021 (SJ)	That in the light of Hon'ble Court's order dated 02.03.2022 as "list this case after appearance of Respondent No. 2". And as per the information the respondent no. 2 has	Office to verify and comply the judicial order

				already been appeared through this advocate. Hence, it must be listed immediately before the court of Hon'ble Mr. Justice Anjani Kumar Saran 'J' for compliance of order dated 02.03.2022.	
92.	Pramod Kumar 9334949125	Pappu Singh @ Mathura Singh	Cr. App. (DB) No. 1133/2017	That the appellants are in judicial custody for more than 8 years. That the hearing of the appellants is not to be taken up in year future so the appellants humbly prays that kindly put up this matter under the heading "For Orders".	To be Listed subject to the availability of digitized record
93.	Anirudh Kumar Sinha 9431072473	Krishna Nandan Mandal	I.A. No. 1 of 2022 IN Cr. Appeal No. 823 of 2009 (S.J.)	Appellant terminated from the service since his name in the present case. During trial even alleged victim did not identify the Appellant and there is no sufficient evidence against the Appellant but he is convicted. There is every chance of success in the present Appeal. May kindly heard the matter for its final disposal. I.A. No. 1 of 2022 may be placed under the order of office note for fixing early date of hearing.	To be Listed subject to the availability of digitized record
94.	Ajay Kumar 9470479012	Ranjeet Kumar Mandal	Cr. Misc. No. 64927 /2021	Petitioner father is very serious under treatment submit medical reports. Sr. No. consideration list 612 load kindly hearing of the case admitted father is serious admit of Neuro Cardio & Multispecialty Hospital Pvt. Ltd. Nepal.	May be mentioned before the respective Bench only where the matter is listed
95.	Umesh Chandra Verma 7979006116	Gandhi Tiwari	Cr. Misc. No. 26938 of 2021 (Modification)	The aforesaid case has been filed on 19.03.2021 for modification of bail order dated 31.07.2019 in passed Cr. Appeal (SJ). No. 2827 of 2019 passed by the then Hon'ble Mr. Justice Prakash Chandra	Office to verify

				Jaiswal, but till date the case is pending and has not been listed before the Hon'ble Bench. It is, therefore, prayed that the aforesaid case may kindly be listed before the Hon'ble bench for necessary orders.	
96.	Ratnakar Jha 9693484098	Ranjan Choupal & ors	Cr.Appeal. No. 645/2021	That marriage of the sister of the appellant is going to be solemnized on 26-04-2022. As brother of the girl the Appellant has perform ritual of marriage. It is requested that please be heard this matter as priority basis.	May be mentioned before the respective Bench only where the matter is listed
97.	Niraj Kumar 9905049044	Chandan Paswan.	I.A. No. 1 of 2022 in Cr. Appeal (DB) 1437 of 2018	This IA has been filed to release the appellant on bail during pendency of the appeal. He has been sentenced for 12 years, out of which he has remained in custody more than 6 years 10 months as of now. The appellant is in custody and the appeal is not likely to be taken up for hearing in near future. This matter may kindly be listed for consideration of bail of the appellant.	To be Listed subject to the availability of digitized record
98.	Ritesh Kumar 9431442223	Sonu Kumar	Cr. Misc. No. 1841 of 2020	That, the Petitioner is a meritorious student and have competed in two P.T. Examinations of Indian Railway (clerical grade) and Sub -Inspector of Bihar Police. So, the early hearing of this quashing application may save the carrier/future of the young aspirant.	To be Listed in order of seniority
99.	Swapnil Kumar Singh 9934765641	Mithilesh Mandal & Ors.	Cr. Misc. No. 31064/2021	during the pendency of the case the petitioner no 6 arrested. kindly permitted to withdraw the application in respect of petitioner no 6 only. so that he can pursue his regular bail before the	May be mentioned before the respective Bench only where the matter is listed

				learned court below. Matter is urgent, kindly list on priority basis.	
100.	Udbhav 8676924738	Nagendra Sah @ Nagendra Mahto & Others	Cr. Appeal (SJ) No. 4317 of 2021	Matter relates to grant of Regular Bail. This Appeal was heard on 19-01-2022 and the Hon'ble was pleased to direct the counsel for Appellants to implead the informant as Respondent No. 2 and further be pleased to issue notice to him by both modes, for which requisite were directed to be filed within two weeks pre-emptory. Where as learned counsel for the informant has already appeared in instant case by filing Vakalatnama on 28 th October, 2021 itself which is evident from the status report of the Appeal (annexed herewith) but due to inadvertence this fact could not be brought notice to the Hon'ble Court. Hence, this appeal may kindly be please before the bench under the heading for "To Be Mentioned".	Office to verify and to do the needful
101.	Krishna Kant Singh 9835495681 8809562132	Shyam Nandan Prasad Singh and Anr.	Cr. Misc. No. 16921/16	Vide order dated 15.09.2017 passed by this Hon'ble Court further proceeding of complaint case No. 792/2015 was stayed in view of the agreement between the parties in Mediation proceeding in this Hon'ble Court. Since the terms of compromise has been satisfied hence the present case which is U/s 498(A) of the IPC be quashed.	To be Listed
102.	Krishna Kant Singh 9835495681 8809562132	Anil Ojha	Cr. W.J.C. No. 1700/18	Vide order dated 01.08.2018 the matter was directed to be listed for admission. The matter relates to amalgation/trying of	No Urgency

				several criminal cases together so that the cases would be disposed of expeditiously.	
103.	Md. Shahnawaz Ali 9835470369	Rajshree Devi @ Shail Devi and Ors.	Cr. Misc. No. 11769/2018	On 31.08.2018 the Hon'ble Mr. Justice Ashwani Kumar Singh was pleased to direct the registry to put up under the heading "For Admission" along with the record of Cr. Misc. No. 26638 of 2018 and Cr. Misc. No. 53533 of 2018 so as per the direction for the Hon'ble Court the instant case may be listed before the Board of the Hon'ble Court.	No Urgency
104.	Md. Shahnawaz Ali 9430496718	Tek Narayan Chaudhary @ Tek Nath Choudhary @ Tekua	Cr. Misc. No. 4864/2019	Cognizance taken on 13.11.2017 U/s 147, 148, 149, 323, 326, 387, 379, 307, 504 of I.P.C. chargesheet was submitted u/s 379 and 341 of IPC as the case was found false the petitioner is a bonafide owner of the property under dispute. He has possessed right title and possession over the property and his name is mutated on register 2 and rent receipt of the land is also issued in his name and is coming in possession since cadastral survey. The case is of civil nature and is of civil dispute from a piece of land. Both side got superficial injury. The case is filed to grab the land of the petitioner as such no occurrence taken place. The aggrieved party may file appropriate civil suit as the land relates to complicated question of title.	No Urgency
105.	Kumar Kamal Nayan	Mr.Pinto Sharma @	Cr. App No (S.J) 1043/2020	In the above mentioned appeal has been filed by	To be Listed

	9334420164	Pinto Vishwakarma		the appellant for setting aside the judgment/order dated 03.02.2020 and 13.02.2020, whereby the appellant has found guilty u/ 307/34 of I.P.C. and sentenced the appellant to undergo rigorous imprisonment for five years and also to pay fine Rs. 10,000/- and on default of fine further sentenced to undergo imprisonment for period of six months. The Appellant has filed an Appeal bearing Cr. App (S.J) No 1043/2020 Pintu Shanna @ Pintu Vishwakanna Versus The State of Bihar. No specific allegation has been alleged against the appellant. The appellant has been languishing in custody since 13.02.2020, half of the sentenced. So it is my humble request to herd this case out of turn.	subject to the availability of digitized record
106.	Sanjay Kumar Tiwary 9431075811	Ramayan Chaubey	Cr. Appeal No. 270 of 2020	That the appellant is extremely old and sick person aged about 76 years made accused in minor sections of IPC and under SC/St Act, land disputed, FIR delay 17 days discharge petitioner has been dismissed by Ld. Lower Court, without any material. And the matter has never listed for hearing. Matter is very urgent may kindly be heard out of turn.	No Urgency
107.	Arvind Kr.	Salim Javed	Cr. Misc. No. 2775/2022	Case diary called for and same has been received on 13/04/2022 petitioner is in custody since long time so kindly list this case on priority basis.	Office to verify and comply the judicial order
108.	Rampravesh Nath Tiwari 9934345011	Smt. Majda Khatoon	I.A. No. 1 of 2022 in Cr. Misc. No.	In the aforesaid case by an order dated by an order dated 03.08.2016	No Urgency

			33688/2016	<p>this Hon'ble Court had directed for stay of further proceeding. The aforesaid case had been filed for quashing of order by which the discharge application of petitioner was rejected. In spite of stay order dated 03.08.2016 granted by Hon'ble Court and the same being in operation, the Learned Trial Judge by an order dated 30.08.2016 has vacated the stay, granted by High Court. Thus in the said circumstance, the case may be listed for pathway of necessary orders.</p>	
109.	Ajit Kumar Singh 9431660499	Sundar Kumar @ Sanjit Kumar	Cr. Misc. No. 67516 of 2021	<p>The petitioner filed a petition u/s 311 of Cr.P.C. to recall the witness/victim in which important aspect of the evidence has to be brought on record so that the learned trial court shall adjudicated properly. And trial is pending for this witness presently and the order passed by the court below is under challenged.</p>	May be mentioned before the respective Bench only where the matter is listed
110.	Sanjay Kumar 9470667941	Sanju Devi and Anr	Cr. Misc. No. 16632 of 2022	<p>The petitioner is seriously ill and is under treatment. The photocopy of treatment prescription is enclosed.</p>	May be mentioned before the respective Bench only where the matter is listed
111.	Sanjay Kumar 9470667941	Lala Lohar @ Pappu Kumar	Cr. Misc. No. 18719 of 2022	<p>The petitioner's cousin sister marriage on 02-05-2022. Marriage Card is enclosed.</p>	May be mentioned before the respective Bench only where the matter is listed
112.	Sanjay Kumar 9470667941	Manmati Devi	Cr. Misc. No. 12102 of 2022	<p>In this bail application the petitioner is lady and is incarceration for a</p>	May be mentioned before the

				minor offence. The main accused has been granted bail.	respective Bench only where the matter is listed
--	--	--	--	--	--